

[TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY,
PART II, SECTION 3, SUB-SECTION (ii)]

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 23rd April, 2010

INCOME-TAX

S.O. 943 (E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Third Amendment) Rules, 2010.
(2) They shall come into force on the 1st day of April, 2010.

2. In the Income-tax Rules, 1962,
 - (a) in rule 12, –
 - (i) in sub-rule (1), for the figures “2009”, the figures “2010” shall be substituted;
 - (ii) in sub-rule (5), for the figures “2008”, the figures “2009” shall be substituted;

 - (b) in Appendix-II, for Forms ITR-1 and ITR-V, the following forms shall be substituted, namely:-

[Notification No.29 / 2010 / F.No.142/28/2009 -TPL]

(PAWAN K. KUMAR)
Director to the Government of India

Note.- The principal rules were published vide Notification No.S.O.969(E), dated the 26th March, 1962 and last amended by Income-tax (2nd Amendment) Rules, 2010 vide Notification S.O. No.775(E)dated 8th of April, 2010.